

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.197/GT/2017**

Subject : Petition for determination of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-IV (1 x 500 MW) for the period from anticipated date of commercial operation of Unit-I (31.7.2017) to 31.3.2019

Petitioner : NTPC Ltd.

Respondent : UPPCL & ors

Date of hearing : **18.12.2018**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Shri Shyam Kumar, NTPC  
Shri Nishant Gupta, NTPC  
Shri Vivek Kumar, NTPC  
Shri Manoj Sharma, NTPC  
Shri E.P.Rao, NTPC  
Shri Abhishek Upadhyay, Advocate, TPDDL  
Shri Varun Shankar, Advocate, TPDDL  
Shri Manish Garg, UPPCL

**Record of Proceedings**

This Petition has been filed by the Petitioner, NTPC for determination of tariff of Feroze Gandhi Unchahar Thermal Power Station, Stage-IV (1 x 500 MW) ('the generating station') for the period from anticipated date of commercial operation of Unit-I (31.7.2017) to 31.3.2019 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative of the Petitioner submitted that since Unit-I of the generating station has achieved COD on 30.9.2017, the Petitioner may be permitted to amend the Petition taking into account the audited figures. He however submitted that the Petitioner may be permitted to bill the Respondent beneficiaries provisionally from COD of the station till determination of tariff by this Commission.

3. The learned counsel for the Respondent, TPDDL submitted that there is time overrun in the project and the reasons furnished by the Petitioner do not fall within the ambit of uncontrollable factors. The learned counsel however prayed that it may be permitted to file its reply to the amended petition, after receipt of the same. Similar prayer was made by the representative of the Respondent, UPPCL.



4. The Commission adjourned the hearing and allowed the Petitioner to amend the petition and revise tariff filing forms taking into account the audited figures upto the actual COD of the station. The Commission also directed the Petitioner to submit the detailed reasons/ justification for time overrun.

5. The Petitioner shall file amended petition on or before **25.1.2019**, with advance copy to the Respondents, who shall file their replies by **11.2.2019**, with advance copy to the Petitioner. Rejoinder, if any shall be filed on or before **18.2.2019**. Pleadings shall be completed by the parties within the due date mentioned above.

6. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

